

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(CAA)-160(A) (ND)/2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2017**

**NAME OF THE COMPANY:** M/s Max Medical Services Ltd. with M/s Max Healthcare Institute Ltd.

**SECTION OF THE COMPANIES ACT:** 230-232

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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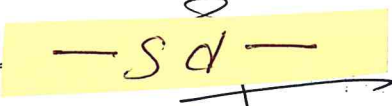
For the Petitioner (s) :	Mr. D.K. Malhotra, Advocate Mr. Rajesh Kumar Malhotra, Advocate
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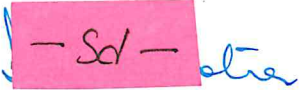
For the Respondent (s) :	Mr. Manish Raj, CP, for ROC Delhi.
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**ORDER**

Objections of the ROC are on record. One of the objections raised is that there is an outstanding liability towards the Income Tax Department. Ld. Counsel for the Petitioner submits that he has already given an undertaking in his petition that any outstanding liability of the Income Tax, shall be taken over by the transferee company. This has also been clearly recorded in the scheme of arrangement. Reply to the objections have been communicated to the ROC. Ld. Counsel for the ROC prays for some time to take instructions.

To come up on 18<sup>th</sup> September, 2017.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**